

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RITE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Rite Developers Private Limited
2.	Date of incorporation of Corporate Debtor	February 1, 2002
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U45201MH2002PTC134760
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Shop No. 27, 1 st Floor, Rite Bliss Kandivali Dattatray CHSL, Dhanukarwadi, Kandivali, Mumbai - 400067.
6.	Insolvency Commencement Date in respect of the Corporate Debtor	August 25, 2023
7.	Estimated date of closure of Insolvency Resolution Process	February 21, 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Amit Vijay Karia Reg. No.: IBBI/IPA-001/IP-P02600/2021-2022/13969 AFA No.: AA1/13969/02/241223/105303 valid till December 24, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405, Hind Rajasthan Building, D.S. Phalke Road, Dadar East, Mumbai - 400014 Email: amit.karia@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: Same as registered address Correspondence e-mail id: cirp.ritedevelopers@gmail.com
11.	Last date for submission of claims	September 8, 2023 (14 days from the date of receipt of order)




12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottees under a Real Estate Project as per clause (f) of Section 5 (8) of the Insolvency and Bankruptcy Code, 2016.
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	<p>1. IP Manish Motilal Jaju (IBBI/IPA-001/IP-P00034/2016-17/10087)</p> <p>2. IP Hemant J Mehta (IBBI/IPA-001/IP-P00027/2016-17/10060)</p> <p>3. IP Yatinkumar S Shah (IBBI/IPA-001/IP-P01785/2019-20/12764)</p>
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	<p>(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadforms.html</p> <p>(b) Correspondence Email Id: cirp.ritedevelopers@gmail.com</p>

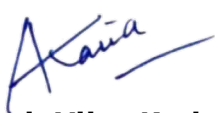

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of Corporate Insolvency Resolution Process of **Rite Developers Private Limited** on August 25, 2023 vide order no. CP No. 1029/MB-IV/2022.

The creditors of **Rite Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **September 8, 2023** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Amit Vijay Karia
Interim Resolution Professional of Rite Developers Private Limited
Registration Number: IBBI/IPA-001/IP-P02600/2021-2022/13969
AFA No.: AA1/13969/02/241223/105303 valid till December 24, 2023

Date: August 27, 2023

Place: Mumbai